

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS.

Respondent(s)

(with office report)

WITH

SLP(Crl) No. 9851/2014

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 05/02/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr. Mahesh Tiwari,Adv.
Dr. Kailash Chand,Adv.

Mr. Mukul Singh,Adv.
Mr. Gaurav Dhingra,Adv.

For Respondent(s)

Mr. Syed Mehdi Imam,Adv.

Ms. Neha Agarwal,Adv.
Mr. E.C. Agrawala,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 4361/2014

Ms. Neha Agarwal, Ld. Advocate has appeared on behalf of the respondent No. 3. She seeks and is given four weeks time to file the vakalatnama and the counter affidavit.

Respondent No.2 shall also be at liberty to file the counter affidavit within the period stipulated above.

Fresh steps for the service of notice by usual mode to the unserved respondent No.1 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing the State of U.P.

SLP(Crl) No. 9851/2014

The learned counsel for the petitioner shall within a period of two weeks file the spare copies of the Petition whereafter notice shall be issued to the respondents with utmost dispatch.

List again on 15.4.2015.

(M K HANJURA)
Registrar

MG